

(2) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1972 :—

(i) G.S.R. 325(E) published in Gazette of India dated the 26th June, 1972 together with an explanatory memorandum.

(ii) G.S.R. 784 published in Gazette of India dated the 24th June, 1972.

[Placed in library. See No. LT-3259/72].

NOTIFICATIONS UNDER ESSENTIAL
COMMODITIES ACT

THE DEPUTY MINISTER IN THE
MINISTRY OF PETROLEUM AND
CHEMICALS (SHRI DALBIR SINGH) :

I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

(1) The Kerosene (Fixation of Ceiling Prices) Fourth Amendment Order, 1972, published in Notification No. G.S.R. 30(E) in Gazette of India dated the 6th July, 1972.

(2) The Kerosene (Fixation of Ceiling Prices) Fifth Amendment Order, 1972, published in Notification No. G.S.R. 331(E) in Gazette of India dated the 6th July, 1972.

(3) The Petroleum Products [Supply and Distribution] Order, 1972, published in Notification No. G.S.R. 825 in Gazette of India dated the 8th July, 1972.

[Placed in library. See No. LT-3260/72].

13.09 hrs.

BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS AND SHIPPING AND
TRANSPORT (SHRI RAJ BAHADUR) :

With your permission, Sir, I rise to announce

that Government Business in this House during the week commencing 7th August, 1972, will consist of :—

(1) Consideration and passing of the Taxation Laws (Amendment) Bill, 1971, as reported by the Select Committee.

(2) Consideration of any item of Government Business carried over from today's Order Paper.

(3) Consideration and passing of the Indian Telegraph (Amendment) Bill, 1972, as passed by Rajya Sabha.

(4) Consideration and passing of :—
The Income-tax (Amendment) Bill, 1972.
The Public Debt (Amendment) Bill, 1972.

(5) Consideration and passing of the following Bills as passed by Rajya Sabha :—

The Rice-Milling Industry (Regulation) Amendment Bill, 1972.

The Dentists (Amendment) Bill, 1972.

(6) Discussion on the Annual Report of the University Grants Commission for the year 1970-71 on a motion to be moved by the Minister of Education, Social Welfare and Culture.

(7) Discussion on the Resolution seeking disapproval of the Delhi University (Amendment) Ordinance, 1972 and consideration and passing of the Delhi University (Amendment) Bill, 1972, as passed by Rajya Sabha.

SHRI DINEN BHATTACHARYYA
(Serampore) : At the last meeting of the Business Advisory Committee, it was decided that every week we will get an opportunity to discuss under rule 193 at least two motions. This week, we have had only one, and for the next week there is none.